

[श्री प्रकाशवीर शास्त्री]

रेशन फंट की गतिविधियों के मामलों में पूर्णतया सावधान है। अब पहले तो सब से बड़ी दुःख की बात यह है कि लिबरेशन फंट के नाम से जो जम्मू, काश्मीर में सशस्त्र विद्रोह की तैयारी विशेष कर पाकिस्तान से लगते हुए क्षेत्र में की जा रही है इससे बड़े दुःख की बात और कोई नहीं हो सकती कि उसकी सूचना सब से पहले लंदन टाइम्स के संवाददाता से हम को मिली, जब कि यह काम भारत सरकार का था जिस के लिए गृह मंत्री कह रहे हैं कि केन्द्रीय सरकार भी सचेष्ट है और राज्य सरकार भी सचेष्ट है। दूसरी सब से बड़ी बात यह है कि केन्द्रीय सरकार ने इस प्रकार की एक सचेष्टता का परिचय तब दिया था जब कहा था कि घुसपैठिये 200 या 250 से ज्यादा नहीं हैं, लेकिन बाद में इसी केन्द्रीय सरकार ने कहा कि 8 या 10 हजार की संख्या में घुसपैठिये आ गये हैं, और वह बात प्रागे चल कर भारत-पाकिस्तान संघर्ष में परिणत हुई। मैं मंत्री जी से जानना चाहता हूँ कि क्या यह बात सत्य है कि लिबरेशन फंट की जो गतिविधियाँ सशस्त्र विद्रोह के नाम पर चल रही हैं, विशेषकर जो पाकिस्तान से लगते हुए क्षेत्रों तथा काश्मीर वैली में चल रही हैं, वह शेख अब्दुल्ला के जेल से छूटने के बाद विशेष रूप से बढ़ी है, और क्या यह भी सही है कि शेख अब्दुल्ला इस प्रकार की गतिविधियों को किसी प्रकार से प्रत्यक्ष या परोक्ष रूप से अपनी समर्थन दे रहे हैं ?

मैं जानना चाहता हूँ कि क्या यह भी सही है कि अभी जब रूस के प्रधान मंत्री श्री कोसीजिन की पाकिस्तान यात्रा हुई थी और वहाँ से मास्को आते हुए जब वह भारत होकर लौटे तब उन्होंने पाकिस्तान सरकार का कोई प्रस्ताव काश्मीर के सम्बन्ध में भारत सरकार के प्रधान मंत्री या भारत सरकार को दिया, और इस तरह से अन्दरबाना जो बात-चीत चल रही है उसको सरकार छिपाना चाहती है

ताकि जिस समय ताड़-फोड़ की घटनाएँ घटे उस समय सरकार अपनी असमर्थता का बहाना लेकर बैठ जाय और इस प्रकार से जिस चीज पर अरबों रुपया देश का लग चुका है और हजारों सिपाही अपना बलिदान कर चुके हैं उसको देश को अपने हाथों से खोना पड़े, कहीं ऐसी स्थिति तो नहीं है ?

SHRI Y. B. CHAVAN : It is not true that we only know about it from *London Times* as to what is happening on the other side. Are we expected to go and publicise in newspapers ? I do not understand what is expected. As I said, we are aware and Pakistan sometimes makes use of different names on different occasions. The only thing is we have to take note of this and take necessary steps. Naturally, we cannot go on advertising what steps we are taking in the matter. This is what I can say about the particular matters concerned.

About Sheikh Abdullah, I have no evidence to say he is connected with subversive activities. As long as I have no evidence, I cannot make charges like that.

SHRI PRAKASH VIR SHASTRI : What about Mr. Kosygin ?

SHRI Y. B. CHAVAN : Mr. Kosygin has nothing to do with this matter.

12.23 hrs.

#### QUESTION OF PRIVILEGE AGAINST

*Maharashtra Times, Bombay*

SHRI D. N. PATODIA (Jalore) : Mr. Speaker, Sir, under Rule 225 of the Rules of Procedure and Conduct of Business in the Lok Sabha, I seek the leave of the House to raise the question of privilege on the following matter.

The *Maharashtra Times*, a Marathi daily published from Bombay, carried a report in its issue of 3rd May, 1968 which says, *inter alia* :

"Shri Paranjpe visited this area on

Monday and collected information about the activities of Father Ferrer. He said that he has detailed information about how much money Father Ferrer has paid to some of the MPs to help him to get the extension order. He also said that he is going to inform the President of India about this and demand that the President should look into the activities of these Members of Parliament".

This report refers to two months' extension granted to Father Ferrer to stay in India as announced by the hon. Home Minister in Parliament on 22nd April, 1968.

Several Members of Parliament belonging to various parties had made representations both to the Prime Minister and the Home Minister. The allegation that some Members of Parliament took cash from Father Ferrer to help him to get the extension order is not only libellous but also a breach of privilege and contempt of this House. In violating the privilege of the Members of this House the Editor, the Publisher and the Proprietor of the *Maharashtra Times* have conspired with Mr. B. V. Pranjpe by prominently publishing this news.

I, therefore, request that the matter be referred to the Privileges Committee for detailed investigation in respect of all these persons and report by the beginning of the next session of the Lok Sabha.

MR. SPEAKER : I do not think there is any difference of opinion on this. It is a very serious allegation. I think there need be no further discussion. We straightway refer it to the Privileges Committee so that the Committee may look into it. All sides of the House are accepting it.

#### RE. QUESTION OF PRIVILEGE.

SHRI DHIRESWAR KALITA rose —

MR. SPEAKER : Normally, either privilege issue or something is raised in the House. I am allowing it. A number of Members raised about this that the matter should be referred to the Privileges Committee. This was referred to me day

before yesterday. Yesterday, I satisfied myself that there is really some substance in it and today I allowed it.

Now, here is a friend who writes to me just now, at 12.05 hrs., saying, "I want to raise a matter of privilege at the zero hour". Where is the zero hour? Let the Rules be amended. Let us have the zero hour. You will be precise and have it. I want to only say, Mr. Kalita, that you can certainly come and tell me. At least you should have taken the trouble of telling me at 10-30 A.M., not at 12-05 hrs., just now. You write to me. Tomorrow, let us see if there is anything. I shall certainly regularise it. The hon. Members have a right to raise it. All that I want is to regularise it. That is all.

SHRI DHIRESWAR KALITA  
(Gauhati) : Just one minute.

MR. SPEAKER : No please; not even one minute. You write to me, not at 12.05 hrs, a little earlier so that I can consider it.

12.27 hrs.

#### PAPERS LAID ON THE TABLE

Annual Report of the Hindustan  
Cables Limited and Government  
Review thereon

THE MINISTER OF STATE IN THE  
MINISTRY OF INDUSTRIAL DEVELOPMENT  
AND COMPANY AFFAIRS (SHRI  
RAGHUNATH REDDI) : On behalf of  
Shri F. A. Ahmed, I beg to lay on the  
Table a copy each of the following papers  
under sub-section (1) of section 619A of  
the Companies Act, 1956 :—

- (1) Review by the Government on the working of the Hindustan Cables Limited, for the year 1966-67. [Placed in Library. See, No. LT-1198/66].
- (2) Annual Report of the Hindustan Cables Limited, for the year 1966-67 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See, No. LT-1198/66].